

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 06.11.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

| C.P. No. or C.A. No. | T.P. No. | Purpose | Section | Name of the Parties M/s. / Mr. |
|-------------------------|----------|--|---------|--|
| CP 144/16 | TP 68/17 | For filing objections & settlement | 433(e) | Cords Cable Industries Ltd., Vs DF Power Systems Pvt. Ltd., |

| SL. NO. | NAME (IN CAPITAL) & PHONE NUMBER | REPRESENTATION TO WHOM | SIGNATURE |
|---------|-------------------------------------|------------------------|-----------|
|---------|-------------------------------------|------------------------|-----------|

1) **Shreyas A**
for **VGB Associates**
9036118414

Petitioner

Shreyas

2) **Vidur Nair**
For **King + partridge**
9986645312

Respondent

Vidur Nair

PT=

ORDER

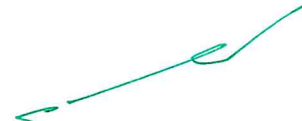
Counsel for Petitioner is present. Counsel for Respondent is also present. Joint Memo is filed stating that, matter is compromised and requested the Tribunal to dismiss the petition in view of the settlement. Memo is filed at the admission stage. This is a transferred matter from Hon'ble High Court of Karnataka. Counsel¹ signed the joint memo. As per joint memo a sum of Rs 28,99,303/- has^{been} paid to the Petitioner Creditor under 3 D.Ds. The details are given as below:

- 1) D.D. No. 000232 dt. 31/10/2017 – Rs 9,99,000/-
- 2) D.D. No. 000233 dt. 31/10/2017 – Rs 9,99,000/-
- 3) D.D. No. 000234 dt. 31/10/2017 – Rs 9,01,303/-

Petitioner Counsel was authorized to receive the DDS offering^{as per} joint compromise memo. He has received the DDs.

In view of settlement, Joint Memo is recorded, the petition is dismissed as settled outside Tribunal.


Member (T)


Member (J)